

(b) the number out of them who have been allotted flats in each category so far ;

(c) the number of persons who have been allotted flats on hire-purchase basis in each category so far under the scheme ; and

(d) the number of applications for allotment on hire-purchase basis pending in each category under this scheme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN)

(a) The total number of persons registered under this scheme is given below :—

(i) M.I.G	10332
(ii) L.I.G.	9135
(iii) JANTA	8212
	—
TOTAL	27679
	—

(b) Allotments have been made to all registered persons who submitted applications for allotment as and when applications were invited, except in 607 cases (82 MIG, 424 LIG and 101 Janta) who did not apply for allotment in specific localities of their choice as and when the applications were invited and despite giving them final opportunity in Sept., 1983. It has been decided to refund the earnest money in all these cases as the scheme of 1976 has been closed.

(c) As per general guidelines laid down in the brochures issued at the time of inviting applications from time, 50% allotment were made on

cash down basis while the other 50% on hire purchase basis.

(d) No applications under the scheme is pending as all cases have been finalised and the scheme has been closed.

Circulation of Weights and Measures law to the States

2065. SHRI K. RAMAMURTHY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) when was the enforcement law regarding weights and measures was circulated to the states ;

(b) the names of States which have enacted such enforcement law ; and

(c) other measures adopted to protect the consumers from trade malpractices ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) A uniform weights and measures enforcement Bill was circulated to the States in 1976.

(b) States/Union Territories which enacted the bill are :—

Himachal Pradesh, Jammu and Kashmir, Manipur, Arunachal Pradesh, Mizoram and Lakshadweep.

(c) Government are enforcing various existing laws to protect the interests of the consumers. Further, as the enforcement aspect of weights and measures is now in the Concurrent List to ensure uniformity, the Standards of Weights and Measures (Enforcement) Bill will be introduced in the current session of Parliament to replace

the existing weights and measures enforcement laws of the States.

**उचित दर की दुकानों से गेहूं खरीद की
अनिवार्यता**

2066. श्री विलास मुत्तेमबर : क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि—

(क) सरकार को यह जानकारी है कि आजकल दिल्ली में उचित दर की दुकानों को बढ़िया किस्म का गेहूं नहीं दिया जा रहा है ;

(ख) क्या यह उपभोक्ताओं की इच्छा पर निर्भर करता है कि यदि उन्हें केवल चीनी की जरूरत है तो वे चीनी ही लें और इसके साथ उन्हें गेहूं या अन्य कोई सामान लेने के लिये बाध्य नहीं किया जा सकता ।

(ग) यदि हां, तो सरकार ने उचित दर की दुकानों के उन दुकानदारों के विरुद्ध क्या कार्यवाही की है जो उपभोक्ताओं को चीनी के साथ गेहूं आदि लेने के लिए बाध्य करते हैं; और

(घ) क्या सरकार को इस प्रकार की कोई शिकायत प्राप्त हुई है और यदि हां, तो उस पर क्या कार्यवाही की गई है ?

इलेक्ट्रॉनिक विभाग में तथा खाद्य पूर्ति मंत्रालय में उप मंत्री (डा. एम.एस. संजीवी राव) : (क) दिल्ली प्रशासन से प्राप्त हुई सूचना के अनुसार यह कहना सही नहीं है कि दिल्ली में उचित दर की दुकानों को अच्छी किस्म का गेहूं सप्लाई नहीं किया जा रहा है ।

(ख) जी हां ।

(ग) और (घ) दिल्ली प्रशासन को इस तरह की शिकायतें प्राप्त नहीं हुई हैं ।

**Introduction of Vegetable Project In
Delhi by NDDB**

2067. SHRIMATI JAYANTI PATNAIK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a proposal to introduce a vegetable project on the "Anand Pattern" in Delhi and other places in the country by National Dairy Development Board is under consideration of Government ;

(b) if so, when NDDB proposes to introduce such system in Delhi ;

(c) the preparation made by NDDB so far to enter the vegetable and fruit market in Delhi ; and

(d) the details of the programme of NDDB in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE: (SHRI YOGENDRA MAKWANA) :

(a) National Dairy Development Board has proposed a project for production of fruits and vegetables, and their marketing in Delhi.

(b) Implementation of the project will start as soon as land for Central distribution facility and the retail outlets are provided by the various local authorities.

(c) Various important aspects of the project have been identified are now being examined by National Dairy Development Board for implementation.

(d) The project report includes following programme of work ;